

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 106 OF 2019 &  
IA NO. 1168 OF 2019**

**Dated: 19<sup>th</sup> August, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Adani Electricity Mumbai Limited**

....

**Appellant(s)**

**Vs.**

**The Maharashtra Electricity Regulatory  
Commission & Ors.**

....

**Respondent(s)**

Counsel for the Appellant(s) : Mr. Ramanuj Kumar  
Mr. Manpreet Lamba

Counsel for the Respondent(s) : Ms. Pratiti Rungta for R-1

**ORDER**

**IA NO. 1168 of 2019**

*(Application for amendment of the memo of appeal)*

For the reasons set out in the application, the IA is allowed on payment of cost of **Rs.2,000/- (Rupees two thousand only) to a charitable organization, namely "National Association for the Blind, Delhi State Branch, Sector-5, R.K. Puram, New Delhi-110 022** within two weeks from today.

Additional counter, if any, to amended Appeal shall be filed within four weeks' after duly serving copy on the other side.

**APPEAL NO. 106 OF 2019**

List the matter on **30.09.2019**.

**(S. D. Dubey)**  
**Technical Member**  
*pr/vt*

**(Justice Manjula Chellur)**  
**Chairperson**